



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
EIGHTH SESSION, 2014**

(20 OCTOBER, 2014)

OF

THE SIXTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

GOA LEGISLATURE SECRETARIAT

PORVORIM – GOA

2014

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PREFACE

This booklet contains statistical information of the business transacted by the Sixth Legislative Assembly of the State of Goa during its Eighth Session, which was held on the 20th October, 2014.

PORVORIM – GOA
3 /11/2014

N.B.SUBHEDAR
SECRETARY

A BRIEF REPORT OF THE BUSINESS TRANSACTED BY THE SIXTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA DURING ITS EIGHTH SESSION, 2014

(ONE DAY SESSION WHICH WAS HELD ON MONDAY, THE 20TH OCTOBER, 2014)

1. INTRODUCTION

In exercise of the powers conferred by clause (1) of Article 174 of the Constitution of India, the Hon. Governor of Goa vide Order dated the 2nd October, 2014, summoned the Eighth Session of the Sixth Legislative Assembly of the State of Goa which was held on Monday, the 20th October, 2014 at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was recited at the commencement of the Session. The Eighth Session, 2014 of the Sixth Legislative Assembly of the State of Goa had only one sitting and had a duration of 1 hour and 21 minutes.

2. DURATION OF THE ONE DAY SITTING OF THE HOUSE

The total duration of the one day sitting of the House was 1 hour and 21 minutes.

Sl. No.	Date of sitting	Duration of sitting	Total duration of the sitting	
			Hour	Minutes
1.	20.10.2014	11 30 AM to 12 51 PM	1	21

The total duration of the one day sitting of the House was 1 hour and 21 minutes.

3. ATTENDANCE OF THE MEMBERS (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:

Date of the one day sitting of the House	Present	Absent
20.10.2014	25	Nil

Sl. No.	Names of the Members	No of day/s attended the Session
1.	Shri Naresh Sawal	1 day
2.	Shri Kiran Kandolkar	1 day
3.	Shri Michael Lobo	1 day
4.	Shri Rohan Khaunte	1 day
5.	Shri Glenn Souza Ticlo	1 day
6.	Smt. Jennifer Monserrate	1 day
7.	Shri Atanasio Monserrate	1 day

8.	Shri Vishnu Surya Naik Wagh	1 day
9.	Shri Pandurang Madkaikar	1 day
10.	Dr. Pramod Sawant	1 day
11.	Shri Vishwajit Rane	1 day
12.	Shri Lavoo Mamledar	1 day
13.	Shri Jose Luis Carlos Almeida	1 day
14.	Shri Mauvin Godinho	1 day
15.	Shri Francisco. X. Pacheco	1 day
16.	Shri Aleixo.R. Lourenco	1 day
17.	Shri Vijai Sardesai	1 day
18.	Shri Digambar Kamat	1 day
19.	Shri Caetano Silva	1 day
20.	Shri Rajan Naik	1 day
21.	Shri Benjamin Silva	1 day
22.	Shri Chandrakant Kavalekar	1 day
23.	Shri Nilesh Cabral	1 day
24.	Shri Ganesh Gaonkar	1 day
25.	Shri Subhash Phal Dessai	1 day

4. OBITUARY REFERENCES

(I) The Hon. Speaker, Shri Rajendra Arlekar, made Obituary References in respect of the passing away of the following distinguished luminaries:

(i) Prof. Bipan Chandra, an eminent historian and an awardee of the prestigious Padma Bhushan, passed away on the 30th August, 2014.

(ii) Shri Mohammed Fazal, former Governor of Goa and Maharashtra, passed away on the 4th September, 2014.

(iii) Shri Vasudev. K. Naik, an eminent Goan producer, director and editor of Marathi films and the recipient of the prestigious Dadasaheb Phalke and Shri V. Shantaram awards for the best film editor, passed away on the 8th September, 2014.

(iv) Ustad Shri Uppalapu Srinivas, a renowned musician, mandolin maestro and an awardee of the prestigious Padma Shri award, passed away on the 19th September, 2014.

(v) Dr. Ashok Kelkar, a globally renowned veteran language expert/linguist, litterateur and the recipient of the prestigious Padma Shri award, passed away on the 20th September, 2014.

(vi) Shri Shankar Vaidya, an eminent Marathi poet, a noted writer and an awardee of the prestigious Maharashtra State award, passed away on the 23rd September, 2014.

(vii) Shri Madhukar Mordekar, a veteran freedom fighter and a noted social worker, passed away on the 29th September, 2014.

(viii) Shri Madhav Vittal Kamath, a renowned journalist and former Prasar Bharati Chairman, a prolific writer and the recipient of the prestigious Padma Bhushan award, passed away on the 9th October, 2014.

(II) The House paid its rich tributes and homage to these distinguished luminaries. The Obituary References were unanimously passed by the House and thereafter the House stood in silence for one minute as a mark of respect to the departed souls.

5. ASSENTED BILLS REPORTED TO THE HOUSE

(I) The Assent of the Hon. Governor of Goa to the following 13 Bills passed by the Sixth Legislative Assembly of the State of Goa which were reported by the Secretary, Legislature to the House are enumerated below:

1. The Goa Appropriation (No.2) Bill, 2014.
2. The Goa Appropriation (No.3) Bill, 2014.
3. The Goa Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2014.
4. The Court Fees (Goa Amendment) Bill, 2014.
5. The Goa Investment Promotion Bill, 2014.
6. The Goa Mundkars (Protection from Eviction) (Amendment) Bill, 2014.
7. The Code of Criminal Procedure (Goa Amendment) Bill, 2014.
8. The Goa Transfer and Posting of Officers Bill, 2014.
9. The Goa Public Moneys (Recovery of Dues) (Amendment) Bill, 2014.
10. The Goa Non-Biodegradable Garbage(Control)(Third Amendment) Bill, 2014.
11. The Goa Agricultural Tenancy (Amendment) Bill, 2014.
12. The Goa Co-operative Societies (Amendment) Bill, 2013.
13. The Goa Public Health (Amendment) Bill, 2014.

6. GOVERNMENT RESOLUTION

(I) **The text of the contents of the Bulletin Part II No.147 dated 10.10.2014 as regards the Government Resolution is enumerated below:-**

The following Government Resolution which was admitted for discussion on the 20th October, 2014, in the Goa Legislative Assembly is enumerated below:

“Whereas the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014 (hereinafter referred to as the “said Bill”) was passed by the Lok Sabha on the 13th August, 2014 and by the Rajya Sabha on the 14th August, 2014;

And whereas, the said Bill seeks to amend the Constitution of India to establish a National Judicial Appointments Commission for appointment of Judges of Supreme Court and High Courts;

And whereas, as per clause (b) of the proviso to Article 368(2) of the Constitution of India, the said Bill is required to be ratified by the Legislatures of not less than one-half of the States by resolution to that effect passed by those Legislatures before the said Bill is presented to the President of India for assent;

And whereas, this House agrees to ratify the amendments proposed to be made to the Constitution of India by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014.

Now, therefore, it is hereby resolved as under:

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014, as passed by both the Houses of Parliament.”

(II) The Hon. Chief Minister, Shri Manohar Parrikar, moved the following Motion of the Resolution before the House on the 20th October, 2014:

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014, as passed by both the Houses of Parliament.”

(III) The following Members spoke on the Resolution:

1. Shri Pratapsingh Raoji Rane, Hon. Leader of the Opposition
2. Shri Mauvin Godinho, MLA
3. Shri Vijai Sardesai, MLA
4. Shri Ticlo Glenn J. V. A. E. Souza, MLA
5. Shri Vishnu Surya Naik Wagh, MLA

6. Shri Rohan Khaunte, MLA
7. Shri Aleixo Reginaldo Lourenco, MLA
8. Shri Manohar Parrikar, Hon. Chief Minister

(IV) Thereafter, the Government Resolution was put to the vote of the House and was adopted/passed by the House unanimously on the 20th October, 2014.

7. CONCLUSION

The National Anthem was recited in the Legislative Assembly Hall at the conclusion of the Session. The Eighth Session, 2014 of the Sixth Legislative Assembly of the State of Goa was adjourned *sine die* at the conclusion of the Session on the 20th October, 2014 at 12. 51 PM. In exercise of the powers conferred by sub-clause(a) of Clause (2) of Article 174 of the Constitution of India, the Hon. Governor of Goa vide Order dated the 24th October, 2014, prorogued the Sixth Legislative Assembly of Goa, which was adjourned *sine die* on the 20th October, 2014, after the conclusion of its Eighth Session, 2014.
